

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 33897/2014

(Arising out of impugned final judgment and order dated 02/09/2014 in LPA No. 533/2014 passed by the High Court Of Delhi At New Delhi)

ST SOLDIER MODERN SENIOR SECONDARY SCHOOL

Petitioner(s)

VERSUS

REGIONAL PROVIDENT FUND COMMISSIONER

Respondent(s)

(with interim relief and office report)

Date : 03/11/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL

HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s)

Mr. R.K. Raizada, Sr.Adv.

Mr. Vivek Gupta, Adv.

For Respondent(s)

Mr. Balraj Dewan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Leave granted.

The recovery proceedings shall be subject to the final result of this appeal.

[INDU POKHRIYAL]
COURT MASTER

[SUKHBIR PAUL KAUR]
A.R.-CUM-P.S.